

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE EIGHTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 118 OF 2023

Appeal filed under Section 260A of the Income Tax Act, 1961 against the Order dated 28.02.2023 passed in I.T.A.No. 5/Hyd/2023 for Assessment year 2019-20 on the file of the Income Tax Appellate Tribunal, Hyderabad 'A' Bench, Hyderabad preferred against the Order dated 30.11.2022 passed in Appeal No. 10467/2018-19 on the file of the Commissioner of Income Tax (Appeals) – 12, 6th Floor, Aayakar Bhawan, Basheerbagh, Hyderabad preferred against the Assessment Order dated 26.03.2022 passed in PAN No. AJRPM1992K on the file of the Assistant Commissioner of Income Tax, Central Circle – 2(3), Hyderabad.

Between:

The Pr. Commissioner of Income Tax - Central, Hyderabad.

...APPELLANT

AND

Shri. Isanaka Mastan Reddy, C/o M. V. Prasad, Sanath and Rajasekhara, C. As
8- 2- 120/86/3, Krishna Sindhu Residency, Road No. 03, Banjara Hills,
Hyderabad 500034. PAN No. AJRPM1992K

....RESPONDENT

**Counsel for the Appellant : Ms. K Mamata Choudary, Senior Standing
counsel for Income Tax Department**

Counsel for the Respondent : None appeared

The Court made the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.118 of 2023

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. K.Mamata Choudary, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

SECTION OFFICER

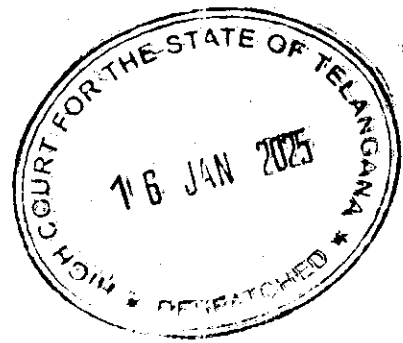
To,

1. The Income Tax Appellate Tribunal, Hyderabad 'A' Bench, Hyderabad.
2. The Commissioner of Income Tax (Appeals) – 12, 6th Floor, Aayakar Bhawan, Basheerbagh, Hyderabad.
3. The Assistant Commissioner of Income Tax, Central Circle – 2(3), Hyderabad
4. One CC to Ms. K Mamata Choudary, Senior Standing counsel for Income Tax Department [OPUC]
5. Two CD Copies

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HIGH COURT

DATED:18/12/2024



ORDER

ITTA.No.118 of 2023

DISMISSING THE APPEAL AS WITHDRAWN.

(7)

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